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11. Security check of hand baggage. Strict hand baggage check by a security personnel is desirable for the safety of passengers and as a measure of anti hijacking which cannot be avoided. An X-ray Baggage check machine has also been installed for quick clearance of passengers.
12. Physical check by uncouth security men. Physical checks are done by Officers of the rank of sub-Inspector who are in uniform. They are specially selected and are educated.
13. Boarding card check at security boarding gate and gangway of aircraft. The checking of boarding card at the security gate and at the ladder point is also an essential security requirement to prevent unauthorised access to operational area/aircraft. It is done for the safety of the passengers and aircraft.
14. Delays to aircraft due to above formalities. It is wrong to say that flights are invariably delayed on account of security checks. These checks are started as soon as the airlines have completed their formalities.
15. Dirty plastic glass, chained to water cooler. There are no plastic glasses chained to water coolers. In addition to self-help water cooler facility, drinking water is served in tumblers at the snack bar counters. Boards indicating availability of this facility have been displayed at the snack bar counters.
16. Over charging by taxi-drivers and pilferage of baggage. There are display boards at appropriate places indicating approximate taxi fare from the airport to the important places in the town. These fares are approved by Delhi Administration. Every taxi leaving the airport is being checked at a police check post near the exit road, where details of passenger and destination are recorded. When a complaint of over-charging is lodged by a passenger, police authorities take necessary action against defaulting driver.

Licence for Import of Coconut Oil

5445. SHRI K. A. RAJAN: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that 300 tonnes of coconut oil imported by some firms arrived at the Cochin Port in the first week of March this year; and

(b) if so, what are the details of the imports licence issued to this regard

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI (P. A. SANGMA): (a) and (b). According to the information available, about 321 MT Coconut acid oil (declared as non-edible) has been imported at Cochin Customs Port. Further de-

tails are being collected.

Stainless Steel Sheets Imported by MMTC

5446. SHRI S. T. QUADRI: Will the Minister of COMMERCE be pleased to state the total quantity of stainless steel sheets imported by MMTC and other agencies under OGL, REP licences etc; if so, the foreign exchange involved in these imports?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): The total quantity of stainless steel sheets imported by MMTC and other agencies during the years

1979-80 and 1980-81 (upto October, 1980) is as follows:

	Qty: In Tonnes	
	Value:	Rs. Lakhs
	Qty.	Value
1979-80	4875	9173.72
1980-81 (upto Oct. 1980)	16733	4627.00

(Source-CCI&E & MMTTC).

Export of Footwear

5447. SHRI OSCAR FERANDES:
Will the Minister of COMMERCE be pleased to state:

(a) the quantum of footwear in terms of number and value, being exported to other countries; and

(b) what steps are being taken to increase exports as against the demand in other countries?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) Export of leather footwear during April, 1981—January, 1982, was of the order of Rs. 160.07 million. Export statistics in terms of quantity are not maintained for footwear.

(b) Government has taken a number of steps to boost up exports of leather footwear, which include grant of incentives on exports such as cash compensatory support and air freight subsidy, liberal policy for import leather footwear machineries by placing them under OGL, etc. Footwear has been included in the list of products, which are eligible for special facilities on ground of 100 per cent exports. Besides, Export Promotion Councils for leather and leather trade participate in important international fairs and exhibitions abroad with a view to facilitating export promotion.

Sale of past performance quota to new Garment Export Companies in Blackmarket

5448. SHRI N. SOUNDARARJAN:
Will the Minister of COMMERCE be pleased to state:

(a) whether Government are aware that many Garment Export Companies are selling their past performance quota to new export companies at high rates in blackmarket;

(b) if so, the steps taken by the Centre to check these kinds of activities and cancel the quota of the misusing export companies and allot them to new units in order to unearth black money as well as encourage new export units; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) In terms of the Garment Quota Distribution Policy for 1982, past performance quotas are transferable to registered exporters subject to restrictions and conditions. The terms of the transfer are mutually settled between the exporters concerned. A record of quantities transferred is maintained by the Apparel's Export Promotion Council. The Policy provides for penalties in the case of non-utilisation of past performance quota.

(b) and (c). Do not arise.